

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9491/2020

(Arising out of impugned final judgment and order dated 27-07-2020 in CWP No. 13496/2009 passed by the High Court Of Punjab & Haryana At Chandigarh)

SURESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 75983/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 9486/2020 (IV-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 75933/2020 and FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 75934/2020)

SLP(C) No. 10169/2020 (IV-B)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 77639/2020)

Date : 02-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Pardeep Dahiya, Adv.
Ms. Mahima Benipuri, Adv.
Mr. Devashish Bharuka, AORMr. P.S. Patwalia, Sr. Adv.
Mr. Ashok K. Mahajan, AOR

For Respondent(s)

Mr. Gurminder Singh, Sr. Adv.
Mr. Gautam Awasthi, AOR
Mr. Guroor Sandhu, Adv.
Mr. Devanshu Yadav, Adv.

State

Mr. Nikhil Goel, AAG
Dr. Monika Gusain, AORMr. P.S. Narsimha, Sr. Adv.
Ms. Sindoor VNL, Adv.
Mr. Rahul Gupta, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. P.S. Patwalia, learned senior counsel for the petitioner in SLP (C) No. 9486/2020 and Mr. Nikhil Goel, learned counsel appearing for the State and Mr. P.S. Narasimha, learned senior counsel.

A request for adjournment has been made by Mr. Pardeep Dahiya on behalf of Mr. Shyam Divan, learned senior counsel for the petitioner.

List the matters on 04.03.2021 for further hearing.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER